

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Review Application No. 41 of 1999

In

Original Application No. 1419 of 1993

Allahabad this the 11th day of November 1999

Hon'ble Mr. S.K.I. Naqvi, Member (J)

Vijai Bahadur Maurya Applicant

By Advocate Shri Rakesh Verma

Versus

Union of India and Others..... Respondents

By Advocate

ORDER

By Hon'ble Mr. S.K.I. Naqvi, Member (J)

In O.A. No. 1419 of 1993 Vijai Bahadur Maurya Vs. Union of India and Others, the applicant has filed this review application to recall the order dated 23.9.1999 on the ground that the matter is cognizable by Division Bench whereas it has been decided by a Bench consisting of Single Member.

2. A report was called from the registry and as per the registry's report, the matter is cognizable by the Division Bench and has been wrongly

[Signature]

listed before the Single Member Bench.

3. This matter was presented in the registry on 01.10.93 and was cleared to be listed before the Single Member Bench where it was taken up on several dates presided by different Single Members and was finally heard on 23.9.99. During the course of arguments, neither learned counsel for the applicant nor the learned counsel for the respondents has raised the point of cognizability and the judgment was dictated and delivered in the Open Court.

4. Under Rule 154 of the C.A.T. (Rules of Practice) 1993 read with Appendix(vii) of the Rule, the matter is cognizable by the Division Bench under item no.9. ~~Therefore, this matter is cognizable by the Division Bench.~~

5. The review application is allowed and the order dated 23.9.99 is recalled.

6. The registry is directed to list this O.A. before the Division Bench.

See and do

Member (J)

/ M. M. /